

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:249

ANSWERED ON:17.12.2004

IRREGULARITIES IN POVERTY ALLEVIATION SCHEMES .

Murmu Shri Hemlal

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has developed any effective mechanism to look into the complaints received regarding irregularities and poor performance in Poverty Alleviation Programmes and other development schemes of the Government in the country;

(b) if so, the details thereof; and

(c) the State-wise details of complaints and the action taken thereon especially in Jharkhand and Bihar during the last three years and as on date?

Answer

THE MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH)

(a) to (c) A Statement is laid on the Table of the House.

Statement referred to in Reply to Lok Sabha Starred Question Number 249 due for Answer on 17.12.2004.

With a view to ensuring that the benefits of the rural development schemes reach the targeted persons, the Ministry of Rural Development has put in place a comprehensive system of monitoring the implementation of the programmes, including utilization of funds, through mechanisms such as periodic review meetings by the Minister of Rural Development with the State Governments and visits to the field by Officers of the Ministry of Rural Development (Area Officers Scheme), Vigilance & Monitoring Committees at State and District levels have been reconstituted with crucial role for Members of Parliament. Other monitoring initiative includes District Level Monitoring for verification of assets and verification of programme implementation by National Level Monitors, meetings of the Performance Review Committee, Periodic Progress Reports from State Government, Concurrent and Quick Evaluation of Programmes etc.

2. For Strict monitoring of wage-employment programmes, village level monitoring Committees have also been constituted, having wider representation of beneficiaries. This will ensure transparency, accountability and social control. In order to improve the system of Social Audit, by the Gram Sabha, it has been made more participatory by involvement of the beneficiaries.

3. Some complaints regarding misappropriation / mis-utilization of funds including irregularities have been received under Sampoorna Gramin Rozgar Yojana (SGRY) from the States of Assam, Kerala, Chhattisgarh, Maharashtra, Gujarat, Rajasthan, Uttar Pradesh and Madhya Pradesh. The complaints about irregularities have been received from the States of Andhra Pradesh, Bihar, Orissa and Uttar Pradesh. Such complaints have been referred to the concerned State Governments for corrective actions. Some complaints regarding mis-utilisation /irregularities under the Indira Awaas Yojana (IAY) have been received from the States of Bihar, UP and Orissa. Such complaints have been referred to the concerned State Governments for corrective actions.